

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No.158 of 2020**

**IN THE MATTER OF:**

**HDFC Ventures Trustee Company Ltd. & Ors.**

**...Appellants**

**Vs.**

**New Consolidated Construction Company & Ors.**

**...Respondents**

**Present:**

**For Appellants:**

**Mr. Ramji Srinivasan, Sr. Advocate with Mr. Rohan Cama, Mr. Abhinash, Mr. Chiranjivi, Mr. Mayur Khandeparkar, Mr. Pranaya Goyal, Mr. Apoorva Kaushik & Mr. Rishub Kapoor, Advocates.**

**Mr. Shikhar Singh(HDFC).**

**For Respondents:**

**Mr. Zal Andhyarujina, Sr. Advocate with Mr. Dhruv Dewan, Mr. Rohan Batra, Mr. Dhruv Sethi & Ms. Harshita Choubey, Advocates for R-1.  
Mr. Amit Sibal, Sr. Advocate with Mr. Anuj Berry(Caveator), Mr. Nitesh Jain, Ms. Atika Vaz, & Mr. Ammar Faizullahoy, Advocates for R-2 to4.**

**ORDER**

**(Through Virtual Mode)**

**03.11.2020:** Learned Senior Counsel, Mr. Zal Andhyarujina appears for R-1 takes Notice and seeks time for filing of Reply/Response and three weeks time is granted from today, for filing of Reply/Response of R-1. The copy of the Reply/Response of R-1 is to be served to the Learned Counsel for the Appellant as well as the other contesting Learned Counsels of the parties.

Mr. Amit Sibal, Learned Senior Counsel appears along with Learned Counsel Mr. Anuj Berry, for R-2 to 4 and for filing of Reply/Response of R-2 to 4 three weeks time is granted. The copy of the Reply/Response of R-2 to 4

is to be served to the Learned Counsel for the Appellant as well as the other contesting Learned Counsels appearing for the parties. For filing of Rejoinder by the Appellant four days thereafter is granted.

The Registry is directed to List the matter on **26.11.2020**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

sr/kam